A Secretary in the Ministry of External Affairs recently visited Bombay to discuss this matter with the opposite officials of the Maharashtra Government. Following from these discussions, inter alia, all the State Governments have been requested to immediately tighten up security arrangements at all possible exit points. The State Governments have also been advised to give the widest possible publicity, through language newspapers and through Welfare Organisations, particularly among the poorer and more susceptible sections of the society, to the hazards to which such women are exposed abroad. In general, a careful watch is being kept on the situation. Any further measures which may appear necessary, to curb such illegal emigration, will be taken at the appropriate time.

Papers laid

12 Noon

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING THE ACTION TAKEN B GOVERNMENT ON THE VARIOUS ASSURANCES. PROMISES AND UNDERTAKINGS GIVEN DURING THB VARIOUS SESSIONS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA): Sir, I beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown againt each :-

- (i) Statement No. XXII-Sixtythird Session, 1968.
- (ii) Statement No. XXII-Sixtyfifth Session, 1968.
- (iii) Statement No. XXI-Sixtysixth Session, 1968.
- (iv) Statement No. XXII-Sixty-seventh Session, 1969.
- (v) Statement No. XVIII-Sixty-eighth Session, 1969.
- (vi) Statement No. XIX-Sixty-ninth Session, 1969.
- (vii) Statement No. XVI-Seventieth Session, 1969.
- XIV-Seventy-(viii) Statement No. first Session, 1970.

- (ix) Statement No. XIV-Seventysecond Session, 1970.
- (x) Statement No. XHI-Seventythird Session, 1970.
- (xi) Statement X1-Seventyfourth Session, 1970.
- (xii) Statement No IX-Seventyfifth Session, 1971.
- Statement No. VHI-Seventy-(xiii) sixth Session, 1971.
- (xiv) Statement No. VH-Seventyseventh Session, 1971.
- V-Seventy-(xv) Statement eighth Session, 1971.
- (xvi) Statement No. IV-Seventy-ninth Session, 1972.
- (xvii) Statement Ill-Eightieth No. Session, 1972.
- (xviii) Statement No I-Eightyfirst Session, 1972.

[Placed in Library. See No. LT-3860/72 for (i) to (xviii)]

REPORT OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR THE YEAR 1970-71 UNION GOVERNMENT (COMMERCIAL) PART—I

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SHUSHILA ROHATGI): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Report of the Comptroller and Auditor General of India for year 1970-71-Union Government (Commercial)—Part I. [Placed in Library. See No. LT-3777/72]

NOTIFICATION OF MINISTRY OF LABOUR AND REHABILITATION

THE DEPUPTY MINISTER IN THE MINISTRY OF LABOUR AND REHABI-LITATION (SHRI BALGOVIND VERMA): Sir, I beg to lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Rehabilitation (Department of Labour and Employment) unde sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952 :-

(i) Notification G. S. R. No. 506, dated the 18th March, 1972, publishing the Em-